(c) and (d) Delhi-Panipat Section of NH-1(old) is already upgraded to 6-lane. Further, National Highways Authority of India has taken up the project of six laning of existing 4 lane in Panipat-Jalandhar section of this NH which is in advance stage of completion with target of completion by December, 2016. Jalandhar-Amritsar section of this NH is also 4-lane except 20 km section from km 387 to km 407. National Highways Authority of India has also taken up the project of six laning in this stretch with target of completion by December, 2016.

Review of provisions relating to hit-and -run cases

1866. DR. T. N. SEEMA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a)   whether the Hon'ble Supreme Court has expressed deep concern about the increasing number of hit-and-run accident cases in the country and suggested to review the relevant sections including section 304A of the Indian Penal Code;

(b)   if so, the details thereof alongwith Government's reaction thereto;

(c)   whether Government proposes to make laws more stringent to check such cases; and

(d)   if so, the details thereof and the time frame by which such amendments would be made?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) to (d) Based on the Law Commission of India 234th Report titled "Legal Reforms to Combat Road Accidents" Ministry of Home Affairs is examining a proposal to amend sections 279 and 304A of the Indian Penal Code and insert two new sections 279A (driving unsafe or overloaded vehicle on a public way) and 304A(2) (causing death or injury by rash and negligent driving) in the IPC to combat road accidents.

Special status to Himachal Pradesh to solve road problems

1867. SHRIMATI VIPLOVE THAKUR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a)   whether Government has received proposals from Himachal Pradesh seeking special status in order to solve the problems of roads;

(b)   if so, the details thereof and Government's reaction thereto; and